

PATNA HIGH COURT, PATNA

NOTICE

Applications are invited from the eligible Advocates for appointment to the 24 (Twenty Four) posts of Advocate Oath Commissioner in the Patna High Court for the purpose of administration of oath and affirmations in terms of Rule-24 in Chapter-III of the Patna High Court Rules.

Applications are required to be submitted under the provisions contained in Rule 24(ii) and 24(iii) *ibid*.

Eligibility [As per Rule-24 (ii)]

No Advocate is eligible for appointment to the post of Advocate Oath Commissioner unless he/she, at least for two years but not exceeding five years, been an Advocate of the Patna High Court.

How to apply [As per Rule-24 (iii)]

The eligible Advocates should submit their applications for appointment as Advocate Oath Commissioner to the President of the High Court Bar, who shall forward the same with his comments about the suitability of the candidate to the Registrar, High Court, Patna for the said purpose.

Enclosures

A copy of the enrolment certificate and recommendation from the President of the concerned Bar must be enclosed alongwith the application.

Last date for submission of application


Applications complete in all respect must reach the undersigned within fifteen (15) days from the date of issuance of Court's notice.

N.B.- Incomplete applications will be summarily rejected and no correspondence will be made in this regard.

By order of the Court
Sd/- P.C. Jaiswal
Registrar General

Memo No. 23591-23594/Accounts, Dated, Patna, the 04-4-2017 /

Copy forwarded to the President, Bar Association, High Court, Patna/ President Lawyers' Association, High Court, Patna/ President, Advocates' Association, High Court, Patna for information and getting the notice displayed on their respective notice boards. / I/c Programmer Cell, Patna High Court, Patna for uploading the same on the website of Patna High Court.


4/4/17
Registrar General